

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 51299 OF 2018

[Arising out of Order-in-Appeal No. 73(RK) ST/JPR/2017-2018 dated 08.03.2018 passed by the Dy./Assistant Commissioner, Central Excise and Service Tax, Audit, Jaipur]

M/S MILLENNIUM CARGO MOVERS

Appellant

D-836, Malviya Nagar
Jaipur-302017 (Raj)

Vs.

**DEPUTY/ASSISTANT COMMISSIONER,
JAIPUR**

Respondent

Deputy/Assistant Commissioner
CGST, Division-E, Sector 10
Vidhyadhar Nagar, Jaipur (Rajasthan)

Appearance:

Present for the Appellant : Ms. Poorvi Asati, Advocate
Present for the Respondent: Ms. Jaya Kumari, Authorised
Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 29/08/2023

JUSTICE DILIP GUPTA:

The appeal is allowed. For order, see order of date in Service
Tax Appeal No. 51065 of 2018.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**